CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 80/MP/2024

Subject	:	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of claims towards cost of Fly Ash Transportation and Carrying Cost for the Change in Law claims allowed in favour of the Petitioner and claim for Evacuation Facility Charges in terms of the provisions of PPA dated 26.2.2014 as amended on 23.1.2018; PPA dated 27.11.2013 and PPA dated 31.7.2012 as amended from time to time.
Petitioner	:	KSKMPL
Respondent	:	MVVNL and 8 others
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Anand K Ganesan, Advocate, KSKMPL Ms. Anusha Nagarajan, Advocate, TNPDCL Ms. Aakanksha Bhola, Advocate, TNPDCL Shri Y. Shiva. Santosh Kumar, Advocate, AP Discoms Shri Rudrajit Ghosh, Advocate, AP Discoms Shri Kunal Kashyap, Advocate, UPPCL

Record of Proceedings

The matter was called out for hearing in hybrid mode.

2. During the hearing, learned counsel for the Petitioner sought time to file a rejoinder to the reply filed by the Respondent.

3. The Commission, accordingly, permitted the Petitioner to file its rejoinder to the reply filed by the Respondent on or before **7.12.2026**.

4. The Petition shall be listed for hearing on **5.1.2027**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)